

**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD**

O.A.No. 221/1992

Ahmedabad this the 14<sup>th</sup> day of August, 2000

**Hon'ble Mr. V. Ramakrishnan, Vice Chairman  
Hon'ble Mr. P.C. Kannan, Judicial Member**

1. D.N. Parmar
2. All India Postal Employees Union  
Postman, Class-IV & EDA through  
Its Circle Secretary,  
Shri H.P. Qureshi  
Bechar Ghachi's Chawl  
Opp. Behrampura Post Office  
Ahmedabad.

Applicants

By Advocate: Mr. P.H. Pathak

VERSUS

1. Union of India  
Notice to be served through  
Chief Postmaster General  
Gujarat Circle  
Khanpur, Ahmedabad.
2. Chief Postmaster  
Ahmedabad G.P.O.  
Ahmedabad.
3. National Union of Postal  
Employees Postman & Class-IV  
Through its Circle Secretary  
C.P. Nai  
Navrangpura, Ahmedabad.

4. National Union of Extra  
Departmental Agents through  
Its Circle Secretary  
C.D. Parmar  
Kamalpura, Palanpur. Respondents

By Advocate: Mr. B.N. Doctor for R-1 & 2.

MR. G.M. Joshi for R-3 and

Mr. K.C.Bhatt for R-4.

## ORDER (Oral)

**Hon'ble Mr. V. Ramakrishnan, Vice Chairman**

The applicants whose names are listed at Annexure A had been functioning as outsider postman against the available vacancies such as leave vacancies etc. as substitutes. They are aggrieved by the fact that while considering the selection for the post of Postman the department had confined it only to Extra Departmental Agents ignoring others.

2. Subsequent to filing of this OA some other outsider postman had approached the Tribunal in OA 44/90 and linked OAs The Tribunal after detailed discussion disposed of the OA on 13.10.97 with the direction to the Department to prepare a scheme to look after the legitimate interests of such substitutes who had worked for long period. We are now informed by Mr. Doctor that pursuant to the direction of the Tribunal the matter has been considered by the Department which has decided to prepare a scheme and sent a proposal to the Department of Personnel and Training. The Department has taken action for absorption of Outsider substitutes working as postmen in Gujarat Postal Circle and it has been decided in consultation

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with the Department of Personnel & Training to give only one opportunity for appearing in the examination of Postmen to those postmen appear in the postmen's examination along with other eligible categories of outsiders quota, in relaxation of the age limit. This is subject to the condition that no new posts will be created and will cover only those outsider postmen substitutes who are at present working. Mr. Doctor makes available a copy of the letter dated 11.5.2000 which instructs him to apprise the Tribunal about the decision. This letter is taken on record. A copy has been given to Mr. Pathak also.

3. Mr. Pathak submits that many of them have already been allowed to appear in the examination and been absorbed. There are some others who are not permitted to appear in the examination but in view of the present stand they maybe permitted to take the examination in terms of the letter dated 11.5.2000. He further submits that the case of the remaining persons for taking examination may be regulated in terms of the letter dated 11.5.2000 referred to above and if there is any further difficulty the applicant would make a representation to the department for appropriate orders. We record the submission of Mr. Pathak.

4. In the light of the subsequent development we dispose of the present OA by directing the respondents to regulate the case of the remaining applicants in terms of the letter dated 11.5.2000 and if there is any difficulty and if any representation is received from any of the applicants the same

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shall be disposed of on merit soon after such representation is received by the department.

5. The OA is disposed of with the above direction with no order as to costs.

P.C. Kannan  
(P.C. Kannan)  
Member(J)

V.Ramakrishnan  
(V.Ramakrishnan)  
Vice Chairman

Vtc.